

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI DR. B.R.R. KUMAR, ACCOUNTANT MEMBER**

ITA No. 5869/Del/2017
Asstt. Year : 2012-13

Anshika Investments Pvt. Ltd., 305, 3 rd Floor, Bhanot Corner Pamposh Enclave, Greater Kailashi-1, New Delhi-110 048 PAN AAACB0113E (Appellant)	Vs.	Asstt. Commissioner of Income Tax, Central Circle- 27, New Delhi. (Respondent)
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Assessee by:	Shri M.P. Rastogi, Advocate Shri Rajeev Kumar, Advocate
Department by :	Mrs. Alka Gautam , Sr. DR
Date of Hearing	30.06.2021
Date of pronouncement	30.06.2021

ORDER

PER AMIT SHUKLA, J.M.

This appeal filed by the assessee is directed against the order dated 21.08.2017 passed by the Ld. CIT(Appeals) 29, New Delhi relating to assessment year 2012-13.

2. The Ld. Counsel for the assessee, vide application dated 28.6.2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 30th June, 2021.**

sd/-
(DR. B.R.R. KUMAR)
ACCOUNTANT MEMBER

sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 30/06/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi